ITEM NO.1504

COURT NO.8

SECTION II-C

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 10595/2025

[Arising out of impugned final judgment and order dated 16-01-2025 in CRA No. 1538/2021 passed by the High Court of Chhatisgarh at Bilaspur]

NARAYAN YADAV Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

[HEARD BY: HON. J.B. PARDIWALA AND HON. R. MAHADEVAN, JJ.] IA NO. 156778/2025 - CONDONATION OF DELAY IN FILING IA NO. 156779/2025 - EXEMPTION FROM FILING O.T.

Date: 05-08-2025 This matter was called on for pronouncement of judgment today.

For Petitioner(s): Mr. A.Sirajudeen, Sr. Adv.
Ms. Manjeet Chawla, AOR

For Respondent(s) :Ms. Sugandha Jain, Standing Counsel For State Of Chhattisgarh, Adv. Mr. Prabodh Kumar, AOR

1. Hon'ble Mr. Justice J.B. Pardiwala pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice R. Mahadevan.

- 2. Leave granted.
- 3. The appeal is allowed in terms of the reportable signed judgment which is placed on the file.
- 4. The relevant part of the reportable signed judgment is as under:-

"The appellant is acquitted of all the charges, and he be set free forthwith if not required in any other case. The bail bonds stand discharged, if any.

The Registry shall circulate one copy each of this judgment to all the High Courts."

5. Pending application(s), if any, stands disposed of.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)

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